IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

WEXW DYEVENIAN

NEW BOMBAY BENCH

198

DATE OF DECISION 4.10.1988

Shri Bhola Shankar Kapoor	Petitioner
•	
	_Advocate for the Petitioner(s)
Versus	·
Union of India and others	_Respondent s
Mr.M.Sudame (for Mr.D.S.Chopra)	Advocate for the Respondent(s)
CORAM	
The Honble Mr. B.C. Gadgil, Vice Chairman The Honble Mr. P.S. Chaudhuri, Member (A)	
1. Whether Reporters of local papers may be allowed	to see the Judgement?
2. To be referred to the Reporter or not? 3. Whether their Lordships wish to see the fair copy of	
4. Whether it needs to be circulated to other Benches MGIPRRND-12 CAT/86-3/12-86-15,000	of the Tribunal?
	~ }

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW BOMBAY BENCH, NEW BOMBAY 400 614

Tr.A.No. 473/87

Shri Bhola Shankar Kapoor, R/at Divisional Railway Manager (Works), Bhusaval.

Applicant

V/s.

Union of India through The General Manager, Central Railway, Bombay V.T.

AND TWO OTHERS.

Respondents

CORAM: Hon'ble Vice Chairman Shri B.C.Gadgil Hon'ble Member (A) Shri P.S.Chaudhuri

DRAL JUDGMENT

Dated: 4.10.1988

(PER: B.C.Gadgil, Vice Chairman)

Mr. Mohan Sudame for Mr. D.S.Chopra for the respondents. The applicant has filed M.P.No.347/88 for withdrawal of this T.A.No.475/87. Last time we had asked the respondents to furnish the address of the applicant. However, it is not necessary in as much as the applicant has filed M.P. for withdrawal of the application. From the other admitted signatures of the applicant in the record to have verified and found that the applicant has signed this M.P. In view of this position, the M.P.No. 347/88 is allowed and disposed of and Tr. No. 473/87 is disposed of a withdrawn with no orders as to costs.

(B.C. GADGIL)
Vice Chairman

(P.S. CHAUDHURI)
Member (A)